

Title: Papers laid on the Table by members/Ministers.

12.20 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2003-2004.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1441/04)

(b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1442/04)

(c) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1443/04)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2003-2004.

(Placed in Library, See No. LT 1444/04)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): On behalf of Shri Lalu Prasad, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1445/04)

(b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2003-2004 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1446/04)

(c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2003-2004 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1447/04)

(d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2003-2004 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1448/04)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1449/04)

(3) A copy of the Report (Hindi and English versions) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes Against vacancies reserved for them in Recruitment and Promotion categories on the Railways for the year ending the 31st March, 2003.

(Placed in Library, See No. LT 1450/04)

(4) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Indian Railways Act 1989:-

(i) The Indian Railways (Open Lines) General (Amendment) Rules, 1999 published in Notification No. G.S.R. 47 (E) in Gazette of India dated the 13th February, 1999.

(ii) The Indian Railways (Open Lines) General (Amendment) Rules, 1998 published in Notification No. G.S.R. 101 in Gazette of India dated the 23rd May, 1998.

(iii) The Indian Railways (Open Lines) General (Amendment) Rules, 1999 published in Notification No. G.S.R. 213 (E) in Gazette of India dated the 18th March, 1999.

(iv) The Indian Railways (Open Lines) General (Third Amendment) Rules, 1999 published in Notification No. G.S.R. 283 (E) in Gazette of India dated the 26th April, 1999.

(v) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2000 published in Notification No. G.S.R. 708 (E) in Gazette of India dated the 6th September, 2000.

(vi) The Indian Railways (Open Lines) General (Amendment) Rules, 2002 published in Notification No. G.S.R. 394 (E) in Gazette of India dated the 31st May, 2002.

(vii) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2000 published in Notification No. G.S.R. 581(E) in Gazette of India dated the 3rd July, 2000, together with a Corrigendum thereto published in Notification No. G.S.R. 852(E) dated the 8th November, 2000.

(viii) The Railway (Notices of and Inquiries into Accidents) Amendment Rules, 2001 published in Notification No. G.S.R. 858 (E) in Gazette of India dated the 22nd November, 2001.

(ix) The Indian Railways (Open Lines) General (Amendment) Rules, 2002 published in Notification No. G.S.R. 842 (E) in Gazette of India dated the 27th December, 2002.

(x) The Indian Railways (Open Lines) General (Third Amendment) Rules, 2000 published in Notification No. G.S.R. 893 (E) in Gazette of India dated the 24th November, 2000.

(xi) The Indian Railways (Open Lines) General (Fourth Amendment) Rules, 2000 published in Notification No. G.S.R. 913 (E) in Gazette of India dated the 12th December, 2000.

1. Twelve Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 1451/04)

रसायन और उर्वरक मंत्री तथा इस्पात मंत्री (श्री रामविलास पासवान) अध्यक्ष महोदय, मैं निम्नलिखित पत्र स्मृता पटल पर रखता हूँ --

(Placed in Library, See No. LT 1452-55/04)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2002-2003.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2002-2003, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2002-2003.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1456/04)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1457/04)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2001-2002.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 1458/04)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2002-2003.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 1459/04)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2002-2003.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 1460/04)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2003-2004.

(Placed in Library, See No. LT 1461/04)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2002-2003.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT 1462/04)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2003-2004.

(Placed in Library, See No. LT 1463/04)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri P. Chidambaram, I beg to lay on the Table a copy of the Report (Hindi and English versions) on Central Government Subsidies in India.

(Placed in Library, See No. LT 1464/04)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): On behalf of Shri Shankersinh Vaghela, I beg to lay on the Table-

(1) A copy of the Notification No. S.O. 1057 (E) (Hindi and English versions) published in Gazette of India dated the 28th September, 2004 specifying mandatory packaging of certain commodities mentioned therein in Jute Packaging Materials under sub-section (2) of section 3 of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987.

(Placed in Library, See No. LT 1465/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2003-2004.

(Placed in Library, See No. LT 1466/04)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2003-2004.

(Placed in Library, See No. LT 1467/04)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2003-2004.

(Placed in Library, See No. LT 1468/04)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1469/04)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2003-2004 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1470/04)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2003-2004 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1471/04)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2003-2004 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1472/04)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2003-2004.

(Placed in Library, See No. LT 1473/04)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1474/04)

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1475/04)

(b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkatta, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1476/04)

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1477/04)

(b) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1478/04)

(c) (i) Review by the Government of the working of the Bienco Lawrie Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Bienco Lawrie Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1479/04)

(d) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1480/04)

(e) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1481/04)

(f) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1482/04)

(g) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1483/04)

(h) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1484/04)

(2) A copy of the Notification No. F.No. P-20012/5/99-PP/OR-II (Hindi and English versions) published in Gazette of India dated the 26th October, 2004 regarding supplementary Guidelines for laying petroleum product pipelines.

(Placed in Library, See No. LT 1485/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (3) above.

(Placed in Library, See No. LT 1486/04)

THE MINISTER OF YOUTH AFFAIRS & SPORTS (SHRI SUNIL DUTT): I beg to lay on the Table a copy of the Report of the National Commission for Youth (Volumes I and II) along with the Executive Summary of the Report (Hindi and English versions).

(Placed in Library, See No. LT 1487/04)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA): On behalf of Shri K. Chandra Shekar Rao, I beg to lay on the Table-

(1) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2003-2004.

(Placed in Library, See No. LT 1488/04)

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1489/04)

(b) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1490/04)

(2) A copy of the Memorandum Understanding (Hindi and English versions) between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2004-2005.

(Placed in Library, See No. LT 1491/04)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2003-2004.

(ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1492/04)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1493/04)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1494/04)

(2) (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Air India Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1495/04)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): On behalf of Shri Kantilal Bhuria, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1496/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1497/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1498/04)

(4) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2003-2004.

(ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1499/04)

(5) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Agro Industries Corporation Limited for the years 1987-1988 to 1990-1991 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1500/04)

(6) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Orissa Agro Industries Corporation Limited for the years 1998-1999 to 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1501/04)

(7) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Kerala Agro Industries Corporation Limited for the years 1999-2000 to 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1502/04)

(8) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Corporation Limited for the years 2001-2002 and 2002-2003 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1503/04)

(9) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Assam Agro Industries Corporation Limited for the years 2001-2002 to 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1504/04)

(10) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Andhra Pradesh Agro Industries Corporation Limited for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1505/04)

(11) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the West Bengal Agro Industries Corporation Limited for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 1506/04)

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री तस्लीमुद्दीन) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र स्भा पटल पर रखता हूँ—

1. नेशनल को-ऑपरेटिव कंज्यूमर्स फेडरेशन आफ इंडिया लिमिटेड, नई दिल्ली के र्वा 2003-2204 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
2. नेशनल को-ऑपरेटिव कंज्यूमर्स फेडरेशन आफ इंडिया लिमिटेड, नई दिल्ली के र्वा

2003-2004 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 1507/04)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table-

(1) A copy of the Insurance (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 623 (E) in Gazette of India dated the 20th September, 2004 under sub-section (3) of section 114 of the

Insurance Act, 1938.

(Placed in Library, See No. LT 1508/04)

(2) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) The Income-Tax (15th Amendment) Rules, 2004 published in Notification No. S.O. 1309 (E) in Gazette of India dated the 30th November, 2004 together with an explanatory memorandum.

(ii) The Income-Tax (16th Amendment) Rules, 2004 published in Notification No. S.O. 1310 (E) in Gazette of India dated the 30th November, 2004 together with an explanatory memorandum.

(iii) The Income-Tax (17th Amendment) Rules, 2004 published in Notification No. S.O. 1316 (E) in Gazette of India dated the 1st December, 2004 together with an explanatory memorandum.

(iv) The Income-Tax (18th Amendment) Rules, 2004 published in Notification No. S.O. 1321 (E) in Gazette of India dated the 2nd December, 2004 together with an explanatory memorandum.

(v) The Income-Tax (19th Amendment) Rules, 2004 published in Notification No. S.O. 1334 (E) in Gazette of India dated the 7th December, 2004 together with an explanatory memorandum.

(Placed in Library, See No. LT 1509/04)

(3) A copy of the Securities and Exchange Board of India (Debenture Trustee) (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1314 (E) in Gazette of India dated the 1st December, 2004 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 1510/04)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) The CENVAT Credit (Second Amendment) Rules, 2004, published in the Notification No. G.S.R. 767(E) in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum.

(ii) G.S.R. 768(E) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum seeking to exempt the requirement of filing of an Annual Declaration of monthly return, the assessee should manufactures the excisable goods under certain tariff headings should paid duty of excise less than one hundred lakhs in rupees from account current during the preceding financial year.

(iii) G.S.R. 769(E) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum specifying the form ER-5 of Annual Declaration of Principal Inputs for the purposes of rule 9A of the CENVAT Credit Rules, 2004.

(iv) G.S.R. 770(E) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum specifying form ER-6 of Monthly return of receipt and consumption of Principal Inputs for the purposes of rule 9A of the CENVAT Credit Rules, 2004.

(v) G.S.R. 733(E) published in Gazette of India dated the 5th November, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 38/2001-CE(N.T.) dated the 26th June, 2001.

(vi) The Central Excise (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 645 (E) in Gazette of India dated the 28th September, 2004 together with an explanatory memorandum.

(vii) The Central Excise Rules, 2004 published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 1st November, 2004 together with an explanatory memorandum.

(Placed in Library, See No. LT 1511/04)

(5) A copy each of the following Notifications (Hindi and English versions) issued under sections 3, 12, 18, 19 and 37 of the Central Excise Rules 2002:-

(i) G.S.R. 579(E) published in Gazette of India dated the 9th September, 2004 together with an explanatory

memorandum making certain amendments in the Notification No. 39/2001-CE(N.T.) dated the 26th June, 2001.

(ii) G.S.R. 725(E) published in Gazette of India dated the 1st November, 2004 together with an explanatory memorandum seeking to exempt the requirement of filing an Annual Financial Information Statement, the assessee who paid duty of excise less than One Hundred Lakh Rupees from account current during the financial year to which the Annual Financial Information Statement relates.

(iii) G.S.R. 726(E) published in Gazette of India dated the 1st November, 2004 together with an explanatory memorandum specifying the form ER-4 of Annual Financial Information Statement for the purposes of the Central Excise Rules, 2002.

(iv) G.S.R. 719(E) published in Gazette of India dated the 29th October, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-CE(N.T.) dated the 26th June, 2001.

(v) G.S.R. 720(E) published in Gazette of India dated the 29th October, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 43/2001-CE(N.T.) dated the 26th June, 2001.

(vi) G.S.R. 572(E) published in Gazette of India dated the 6th September, 2004 together with an explanatory memorandum specifying rebate on inputs including NCCD and Education Cess.

(vii) G.S.R. 695(E) published in Gazette of India dated the 21st October, 2004 together with an explanatory memorandum making certain in the Notification No. 19/2004-CE(NT) dated the 6th September, 2004.

(viii) G.S.R. 696(E) published in Gazette of India dated the 21st October, 2004 together with an explanatory memorandum making certain in the Notification No. 20/2004-CE(NT) dated the 6th September, 2004.

(ix) G.S.R. 697(E) published in Gazette of India dated the 21st October, 2004 together with an explanatory memorandum making certain in the Notification No. 21/2004-CE(NT) dated the 6th September, 2004.

(x) G.S.R. 570(E) published in Gazette of India dated the 6th September, 2004 together with an explanatory memorandum granting rebate on the whole of the duty paid on all excisable goods exported to any country other than Nepal and Bhutan, subject to certain conditions.

(xi) G.S.R. 571(E) published in Gazette of India dated the 6th September, 2004 together with an explanatory memorandum seeking to provide rebate of duty paid on export goods so far as exports to Nepal and to specify rebate of NCCD and Education Cess.

(xii) G.S.R. 643(E) published in Gazette of India dated the 27th September, 2004 together with an explanatory memorandum specifying forms mentioned therein for the purposes of CENVAT Credit Rules, 2004.

(xiii) G.S.R. 644(E) published in Gazette of India dated the 27th September, 2004 together with an explanatory memorandum specifying forms mentioned therein for the purposes of CENVAT Credit Rules, 2004.

(Placed in Library, See No. LT 1512/04)

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1513/04)

(b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1514/04)

(c) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the

year 2003-2004.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1515/04)

(d) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1516/04)

(e) (i) Review by the Government of the working of the General Insurance Corporation of India Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the General Insurance Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1517/04)

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2003-2004, alongwith Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1518/04)

(8) A copy of the Notification No. F.No. 8(5)/2004-IF-I(Hindi and English versions) published in Gazette of India dated the 8th October, 2004 appointing 30th September, 2004 as the date on which the books and accounts of the Fund relating to the financial year beginning on the 1st day of April, 2003 and ending on the 31st March, 2004 may be closed, issued under sub-section (2) of section 21 of the Industrial Development Bank of India Act, 1964.

(Placed in Library, See No. LT 1519/04)

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Investment Centre, New Delhi, for the year 2003-2004, for the year 2003-2004.

(Placed in Library, See No. LT 1520/04)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 55 of the National Housing Bank Act, 1987:-

(i) The National Housing Bank General (Amendment) Regulations, 2004 published in Notification No. File. No. NHB/LD/Act-003 in Gazette of India dated the 17th July, 2004.

(ii) The National Housing Bank General (Amendment) Regulation, 2004 published in Notification No. File No. NHB/LD/Act-002 in Gazette of India dated the 11th September, 2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (10) above.

(Placed in Library, See No. LT 1521/04)

(12) A copy of the statement (Hindi and English versions) regarding the discontinuance of the Scheme of War Risks (Marine Hulls) Reinsurance Scheme, 1976.

(Placed in Library, See No. LT 1522/04)

THE MINISTER OF SOCIAL JUSTICE & EMPOWERMENT (SHRIMATI MEIRA KUMAR): On behalf of Shrimati

Subbulakshmi Jagadeesan, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2003-2004.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1523/04)

(b) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2003-2004.

(ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2003-2004. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1524/04)

(c) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2001-2002.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2001-2002 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item No. (1) above.

(Placed in Library, See No. LT 1525/04)

(3) A copy of the following Reports (Hindi and English versions) under Article 338 (6) of the Constitution:-

(i) Sixth Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1999-2000 and 2000-2001.

(ii) A copy of the Action Taken Memorandum (Hindi and English versions) on the Sixth Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1999-2000 and 2000-2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1526/04)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for Hearing Handicapped, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for Hearing Handicapped, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1527/04)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2003-2004.

(Placed in Library, See No. LT 1528/04)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2003-2004.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Social Defence, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1529/04)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2003-2004.

(Placed in Library, See No. LT 1530/04)

MR. SPEAKER: This is an exception. In future, you have to send a notice and take my permission. It is a default and it will not be tolerated in future.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1531/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1532/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL(formally Chemicals and Allied Products Export Promotion Council), Kolkata, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL(formally Chemicals and Allied Products Export Promotion Council), Kolkata, for the year 2003-2004.

(Placed in Library, See No. LT 1533/04)

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1534/04)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2003-2004, for the year 2003-2004.

(Placed in Library, See No. LT 1535/04)

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1536/04)

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2003-2004.

(Placed in Library, See No. LT 1537/04)

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2003-2004 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2003-2004.

(Placed in Library, See No. LT 1538/04)

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals, and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals, and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1539/04)

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Kolkata, for the year 2003-2004.

(Placed in Library, See No. LT 1540/04)

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2003-2004.

(Placed in Library, See No. LT 1541/04)

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India (Project Exports Promotion Council of India) , Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India (Project Exports Promotion Council of India), Mumbai, for the year 2003-2004.

(Placed in Library, See No. LT 1542/04)

(13) A copy of the Trade Marks (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 540(E) in Gazette of India dated the 28th April, 2004 under sub-section (4) of section 157 of the Trade Marks Act, 1999, together with an explanatory note.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13)

above.

(Placed in Library, See No. LT 1543/04)

(15) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. F.NO. APEDA/SEC/GEN/30 in Gazette of India dated the 12th July, 2004, under section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(Placed in Library, See No. LT 1544/04)

(16)(i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2003-2004.

(Placed in Library, See No. LT 1545/04)

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA): On behalf of Shri Namu Narain Meena, I beg to lay on the Table-

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2003-2004, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2003-2004.

(Placed in Library, See No. LT 1546/04)
